

FORM A
PUBLIC ANNOUNCEMENT

{Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016}

FOR THE ATTENTION OF THE CREDITORS OF LORD VRINDAVANBIHARI TRADING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	LORD VRINDAVANBIHARI TRADING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10.03.2004
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U16007UP2004PTC028385
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: FIRST FLOOR 30/13 TULSI RAMMARKET TIWARI GALI RAWAT PARA AGRA UTTAR PRADESH UP 282003
6.	Insolvency commencement date in respect of corporate debtor	30.01.2023
7.	Estimated date of closure of insolvency resolution process	29.07.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sajjan Kumar Dokania IBBI/IPA-003/IP-N000150/ 2017-2018/11729
9.	Address and e-mail of the interim resolution professional, as registered with the Board	25, Globus Fab city, Kolar Road, Chuna Bhatti, Near Suyash Hospital, Bhopal, Madhya Pradesh, 462016 sajjan_suman@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	25, Globus Fab city, Kolar Road, Chuna Bhatti, Near Suyash Hospital, Bhopal, Madhya Pradesh, 462016 vrindavan.cirp@hotmail.com
11.	Last date for submission of claims	13.02.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) N.A.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1.N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address:N.A.

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of a corporate insolvency resolution process of the LORD VRINDAVANBIHARI TRADING PRIVATE LIMITED on 30.01.2023.

The creditors of LORD VRINDAVANBIHARI TRADING PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 13.02.2023 [the date falling fourteen days from the appointment of the interim resolution professional i.e., 30.01.2023] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sajjan Kumar Dokania
Interim Resolution Professional

Date and Place: 30.01.2023, Bhopal